

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALLIANCE LUMIERE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	ALLIANCE LUMIERE LIMITED
2.	Date of incorporation of corporate debtor	17.10.2007
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies (ROC)- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PLC169519
5.	Address of the registered office and principal office (if any) of corporate debtor	5th Floor, Radisson Commercial Plaza, NH-8, Mahipalpur, New Delhi-110037, India
6.	Insolvency commencement date in respect of corporate debtor	05.09.2019 by order of Hon'ble NCLT, New Delhi (Date of receipt of Order: 17.09.2019)
7.	Estimated date of closure of insolvency resolution process	03.03.2020 - (180 days from commencement date i.e. 05.09.2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anil Bhatia Registration No. : IBBI/IPA-001/IP-P00587/2017-18/11027
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Regd. Address: M-17, 4th Floor, Main Market, Greater Kailash-2, New Delhi-110048 Regd. Email: anilbhatia815@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: M-17, 4th Floor, Main Market, Greater Kailash-2, New Delhi-110048 Correspondence Email: anilbhatia815@gmail.com
11.	Last date for submission of claims	01.10.2019 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. https://ibbi.gov.in/home/downloads b. Not Applicable as per information available with IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Alliance Lumiere Limited on 05.09.2019.**

The creditors of **M/s Alliance Lumiere Limited**, are hereby called upon to submit their claims with proof on or before **01.10.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA: **Not applicable as per information available with IRP.**

Submission of false or misleading proofs of claim shall attract penalties.

**Name and Signature of Interim Resolution Professional
Sd/-**

**Place: New Delhi
Date: 20.09.2019**

Anil Bhatia

